

**In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur**

Case No:Title Suit No. 115/2018

Darrang College -vs- Jiten Das

22.11.2022

Both sides are represented.

Seen a joint Petition vide No.2506/2022 under Order XXIII Rule 3 of CPC to dispose of the suit and to pass a compromise decree basing upon the terms and conditions enumerated in the Compromise Petition. The petition is accompanied by an affidavit.

Plaintiff and defendant are physically present along with their engaged counsels.

Heard both sides along with the Learned Counsels from both sides.

They have stated that they have amicably settled the matter upon the terms and conditions mentioned in this compromise petition and praying to draw up a compromise decree in view of the above terms of the compromise petition dated 22.11.2022 executed between the parties.

The petition is duly signed by both the parties.

Perused the compromise petition submitted by the both parties. Tag the same with the Case record.

In view of the execution of the compromise petition and on being satisfied with the volition of both the sides, I deem it fit to allow the above mentioned petition.

The case is disposed of in view of the compromise petition executed between both the sides.

The compromise petition shall form the part of the decree as Annexure –A.

Prepare a decree on compromise accordingly within 15 (fifteen) days from today, on the above mentioned terms and conditions that will form part of the decree. No cost.

The instant suit is disposed of on compromise.

The office is to do the needful.